

Decision of Bangladesh to Dispose of Properties of Indian Nationals Without Any Provision for Payment of Compeistive

4646. SHRI KRISHNA CHANDRA HALDER : Will the Minister of COMMERCE be pleased to state :

(a) whether a representation addressed to P.M. and the President from Dhakeswari Cotton Mills Ltd., Calcutta having its branch at Dacca have been received by Government ;

(b) whether they have mentioned about the reported decision of Bangladesh Government to dispose of properties of Indian nationals without making any provision for payment of compensation ; and

(c) whether Governement have taken steps to pursue the matter with their counter part in Bangladesh to settle the issue and stop the disposal of Indian properties in that country ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) and (b) Government have received a representation from M/s Dhakeswari Cotton Mills Ltd., Clacutta, regarding reported decision of Bangladesh Government for disposing of properties belonging to Indian nationals without making any provision for payment of adequate compensation to right-full owners.

(c) Government of India have been in touch with Bangladesh authorities in order to ensure that the properties vested by them are not disposed of without the consent of the owners or without the question of compensation os being settled between the the two countries. Government will continue to pursue the matter with Bangladesh authorities in the interests of the rightful owners of these properties, including those who are now in India.

Protest by Ex-Servicemen Employed in Fund Office of the Adjutant General in Army

4647. SHRI HARISH KUMAR GANGWAR :

SHRI RAM SINGH SHAKYA :

Will the Minister of DEFENCE be pleased to state :

(a) whether attention of Govern-ment has been drawn to the news item captioned 'ex-servicemen protest' appeared in the 'Indian Express' of 26 July, 1984 ;

(b) if so, the details of the present service conditions and those coming into force after revision and the salient difference between the two with reasons for bringing in the changes ;

(c) the number of ex-servicemen who are on the pay rolls of fund offices of the Adjutant General in the Army and in the other two services and details of their service conditions ; and

(d) the terms and conditions of their appointment and whether Govern-ment proposed to lay down some quideline for appointment/recruitment as also in ther institutions like CSD (1) ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) to (d) The office of the funds maintained by the AdjutBnt General's Branch is a private office, set up for maintenance of non public funds by Adjutant General. As such Govern-ment have no administrative control over this office/fund However, Govern-ment are informed that there were some disparities in the pay-structure of the employees in this office and